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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1710/97

dt.24-12-97

Between

C. Anjaneyulu

: Applicant

and

Union of India, rep. by
1. Chief Post Master General
Andhra Pradesh Postal Circle
Hyderabad

2. Supdt. of Post Offices
Proddatur Postal Division
Proddatur
Cuddapah Dist.

3. Sub Divnl. Inspector of Post Offices
pulivendula Postal Sub Division
pulivendula
Cuddapah Dist.

: Respondents

Counsel for the applicant.

: K.S.R. Anjaneyulu
Advocate

Counsel for the respondents

: N.R. Devaraj
Sr.CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

JAI

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OA.1710/97

dt.24-12-1997

(26)

Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn)

Heard Sri D. Subramanyam for Sri K.S.R. Anjaneyulu for the applicant and Sri N.R. Devaraj for the respondents.

1. The applicant, by the impugned order dated 24-11-97 was informed that "his services will be terminated within a month from the date of issue of the impugned notice in accordance with the Rule-6 of the ED Agents (Conduct and Service) Rules, 1964 as his selection was found not in order".

2. This OA is filed challenging the impugned order dated 24-11-1997 and for continuing him in that post.

3. The applicant now submits that the above order has been issued because of some directions from the higher authorities reviewing his appointment. But from this order we cannot come to such a conclusion. Hence, the applicant may submit a detailed representation against this impugned order dated 24-11-97 within a period of two weeks from the date of receipt of copy of this order. If such a representation is received, the authority concerned will dispose of the same in accordance with law. The services of the applicant should ~~not~~ be terminated ^{only} 15 days after the issue of the reply to his representation which has to be submitted as stipulated above.

4. With the above direction, the OA is disposed of at the admission stage itself. No costs.

B.S. Jai Parameshwar
(B.S. Jai Parameshwar)
Member (Judl.)
24/12/97

R. Rangarajan
(R. Rangarajan)
Member (Admn.)

sk

Dated : December 24, 97
Dictated in Open Court

Amrit
D.R. 24-12-97

DA:1710/97

Copy to:-

1. The Chief Post Master General, A.P. Postal Circle, Hyderabad.
2. The Superintendent of Post Offices, Proddatur Postal Division, Proddatur, Cuddapah Dist.
3. The Sub Divisional Inspector of Post Offices, Pulivendula Postal Sub Division, Pulivendula, Cuddapah Dist.
4. One copy to Mr. K.S. R. Anjaneyulu, Advocate, CAT, Hyd.
5. One copy to Mr. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to D.R.(4), CAT, Hyd.
7. One duplicate copy.

err

29/12/97
CC Today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 24/12/97

~~ORDER / JUDGMENT~~

~~MAS / R.A. / C.A. NO.~~

in
O.A.NO. 1710 / 97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

A/w. cmg/est

